

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2612/2010

(From the judgement and order dated 28/04/2009 in
363/2001 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

TTR No.

COMMR.OF TRADE TAX,U.P.

Petitioner(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.& ANR.

Respondent(s)

(With office report on default)

Date: 28/03/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
(IN CHAMBERS)

For Petitioner(s)

Mr. Mukesh Verma, Adv.
For Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s)

Mr. Ranjan Kumar Pandey,Adv.

UPON hearing counsel the Court made the following
O R D E R

In case an affidavit of dasti service with
proof of service in respect of respondent no.1 is
filed by the petitioner within two weeks from
today, delay in filing the same shall stand
condoned, failing which special leave petition
shall stand dismissed as against Respondent No.1
without further reference to the Court.

(Neetu Khajuria)
Sr.P.A.

(S.S.R. Krishna)
Court Master